GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:2918
ANSWERED ON:12.12.2011
SAINIK SCHOOLS
Mahendrasinh Shri Chauhan ;Rathwa Shri Ramsinhbhai Patalbhai;Shekhawat Shri Gopal Singh

Will the Minister of DEFENCE be pleased to state:

- (a) the number and details of Sainik Schools functioning in various States of the country at present, State-wise and location-wise;
- (b) whether the Government proposes to set up new Sainik Schools;
- (c) if so, the details thereof location-wise; and
- (d) the details of criteria/guidelines fixed for admission in these schools alongwith the relaxation being provided to the various categories?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) At present, there are twenty four Sainik Schools under the Ministry of Defence in the country. Their state-wise location is enclosed as Annexure-A.
- (b) & (c): Sainik Schools are established on receipt of a request from a State Government agreeing to provide land alongwith funds for the creation and maintenance of basic infrastructure, equipment and facilities besides scholarships for the cadets of the states. A Memorandum of Agreement is required to be signed by the State Government to this effect.

As regards opening new Sainik Schools, proposals have been received from the State Governments of Orissa, Madhya Pradesh and Andhra Pradesh for setting up new Sainik Schools in Sambalpur, Sagar and Chittoor district respectively. After site inspection by officers of the Ministry, 'in principle' approval has been accorded for setting up new Sainik Schools in these States. The State Governments have been requested to transfer the land, build up basic infrastructure and sign the Memorandums of Agreement.

(d) Sainik Schools admit boys in Classes VI & IX. Admissions are made strictly in the order of merit on the basis of an Entrance Examination held once a year. 67% of the seats in each Sainik School are reserved for boys from the State in which the Sainik School is located. 15% of the total seats are reserved for Scheduled Castes and 7.5% seats for Scheduled Tribes. 25% seats are reserved for Children of service personnel including ex-servicemen.

The minimum qualifying marks for general category candidates as well as for children of Defence Services Personnel and Ex-Servicemen are 25% in each subject with 40% in aggregate. In the cases of Scheduled Castes and Scheduled Tribes candidates, the above minimum qualifying academic standards are relaxed and they are admitted on the basis of inter-se merit within their respective categories.

The second benefit of relaxation is given to the children of staff. They appear in the same entrance examination and only have to qualify for admission (with 25% in each subject and 40% in aggregate) without having to compete on merit. The total number of staff children should not exceed 8% of the total number of students in the school.